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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P-8/2006 In
O.A-2241/2004

New Delhi this the 10th day of April, 2006

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Mukesh Kumar Gupta, Member (J)

Shri Gubaksh Singh
S/o Shri Kehar Singh
F-33, Sham Nagar,
New Delhi-110 018.

-Applicant

(By Advocate: Ms. Harvinder Oberoi, proxy for
Shri Arun Bhardwaj)

Versus

1. Shri S. Raghunathan
Chief Secretary,
Government of NCT of Delhi,
5th Level, "A" Wing,
Delhi Sachivalaya,
I.P. Estate, New Delhi-2.
2. Shri R. Narayanan Swami,
Pr. Secretary (Home),
Government of NCT of Delhi,
5th Level, "A" Wing,
Delhi Sachivalaya,
I.P. Estate, New Delhi-2.
3. Shri R.C. Sharma,
Chief Fire Officer,
Government of NCT of Delhi,
Delhi Fire Service (Hqrs.),
Connaught Lane, New Delhi-1.

-Respondents

(By Advocate: Shri Ajesh Luthra)

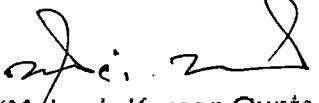
ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

Learned counsel for respondents stated at the Bar that in terms of order dated 21.03.2006 passed by the Hon'ble High Court in W.P. (C) 4191/2006, respondents shall be depositing a sum of Rs.5,000/- in the High Court towards litigation expense during the course of the day. Vide these very orders, it is pointed out that operation of Tribunal's orders has been stayed. Learned counsel has filed a copy of the aforesaid orders of the Hon'ble High Court.

JP

2. In this backdrop, these proceedings are dropped and notices to the respondents are discharged with liberty to the applicant as per law.


(Mukesh Kumar Gupta)
Member (J)

cc.


(V.K. Majotra)
Vice Chairman (A)
10.4.06